

ITEM NO.22

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1180/2025

CAPTAIN PRAMOD KUMAR BAJAJ

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 308773/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 15-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

Mr. Tushar Mehta Ld, Solicitor General (Not Present)
Mr. N. Venkataraman, A.S.G.(Not Present)
Mr. V.C.Bharathi, Adv.(Not Present)
Mr. Mayank Pandey, Adv.(Not Present)
Mr. Rajat Nair, Adv.(Not Present)
Mr. Prakash Singh Negi, Adv.(Not Present)
Mr. Aman Mehta, Adv.(Not Present)
Dr. N. Visakamurthy, AOR(Not Present)

UPON hearing the petitioner, the Court made the following
O R D E R

Despite service of notice, no one is present on
behalf of the respondents.

We have heard the petitioner, who is appearing
in person.

Orders/Judgment reserved.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR